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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O. A. No.260/00614/2015  
Cuttack this the 23<sup>rd</sup> day of September, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

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Srikanta Rout aged about 45 years, S/o Shyamasundar Rout of Village / P.O. Sugo, P.S. Basudevpur, District- Bhadrak, at present working as GDS Packer, GDSMC and GDSMD in Erdal Sub-Post Office, under Bhadrak Head Office, Bhadrak.

...Applicant  
(Advocate: Mr. J. Mohapatra, J Sahoo)

**VERSUS**

1. Union of India represented through its Director General of Post, Department of Post, Ministry of Communication, Dak Bhawan, New Delhi – 1.
2. The Chief Post Master General, Orissa Circle, Bhubaneswar, At/P.O. Bhubaneswar, District Khurda.
3. The Superintendent of Post Offices, Bhadrak Central Sub-Division, Bhadrak, At/P.O./District Bhadrak.
4. The S.P.M. Ertal Sub-Post Office, At/P.O. Ertal, Via – Basudevpur, District Bhadrak.

... Respondents  
(Advocate: S. Behera )

**ORDER(Oral)**

**A.K. PATNAIK, MEMBER (J):**

Heard Mr. J. Mohapatra, Ld. Counsel appearing for the Applicant and Mr. S. Behera, Ld. SCGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunal Act, 1985 praying for the following reliefs:

- “i) Regularise the service of the applicant;
- ii) Direct the Respondents not to transfer the applicant from his present place of posting which situated in his own village,
- iii) Direct the Respondents to pay the additional allowances to the applicant for his additional work,”

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3. The facts of the case are that on 10.04.2000 the applicant joined as Delevery Agent (Gramina Daka Sebak Mail Delevery) GDSMD on temporary basis and is continuing as such till date. Mr. Mohapatra submitted that though the applicant has been working since last 15 years in the Respondents-Department on temporary basis but his services ~~has~~ <sup>l</sup> not yet been regularized. Being aggrieved by the inaction on the part of the Respondents in regularization of his services, the applicant submitted representation dated 30.05.2014 followed by reminder dated 25.08.2014 vide Annexure-2 series before the Respondent No.3. The same are stated to be still pending consideration. Hence the applicant has filed the present O.A. with the prayer as aforesaid.

4. In view of the above, we do not feel it proper to keep the matter pending. Accordingly, we dispose of this O.A. by directing Respondent No.3 that if the representations preferred by the applicant vide Annexure-A/2 series are still pending for consideration, Respondent No.3 is hereby directed to consider and dispose of the same as per Rules and communicate the result thereof to the applicant by way of a reasoned order within a period of sixty days from the date of receipt of copy of this order. We hope and trust that the said Respondent No.3 will consider all the points raised in the representations. However, we have not expressed any opinion on the merit of the matter and the points raised by the applicant in his representations are kept open for the authorities to consider the same as per rules, regulations and law in force. If after such consideration, the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of three months from the date of such consideration to extend the said benefit to the applicant. However, If, in the meantime, the said representations have already been disposed

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of, then the result thereof be communicated to the applicant within a period of four weeks' from the date of receipt of a copy of this order. However, it is made clear that status quo as on date so far as continuance of the applicant is concerned will be maintained till 02.03.2016.

5. With the aforesaid observation and direction this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. Mohapatra, Ld. Counsel for the applicants, copy of this order, along with paper books, be sent to Respondent No. 3 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 30.09.2015.

  
(R.C.MISRA)  
MEMBER(A)

  
(A.K.PATNAIK)  
MEMBER(J)

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